

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2016 &
IA NO. 266 OF 2017**

Dated: 29th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Sasan Power Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Janmali Manikala
Ms. Raveena Dhamija

Counsel for the Respondent(s)

:

Mr. K. S. Dhingra for R.1

Mr. G. Umapathy
Mr. Aditya Singh for R-2

Mr. Rajiv Srivastava for R-3 to R-6

Mr. Ravi Sharma
Ms. Ranjana Roy for R-10

Mr. Mohit Aggarwal
Mr. Rahul Dhawan for R-11 & R-12

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Anushree Bardhan
Mr. Shubham Arya for R- 7 to R-9 & R-14

Ms. Neha Garg
Mr. Sandeep Raj Purohit for R-13

ORDER

IA NO. 266 OF 2017

(Appl. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application are disposed of.

Appeal No. 202 of 2016

Learned counsel for respondent No.13 states that she will be filing reply within two days.

As agreed by learned counsel for the parties, list the matter on **17.08.2017**. In the meantime, pleadings be completed.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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